

DIVISION BENCH  
COURT - II

O-210

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/1684(KB)2018  
IA(I.B.C)/1301(KB)2023, IA(I.B.C)/347(KB)2022,  
IA(I.B.C)/1000(KB)2022, IA(I.B.C)/1022(KB)2023,  
IA(I.B.C)/1400(KB)2023, IA(I.B.C)/1954(KB)2023,  
IA(I.B.C)/1001(KB)2022, IA(I.B.C)/898(KB)2023,  
IA(I.B.C)/84(KB)2022, IA(I.B.C)/1284(KB)2023,  
IA(I.B.C)/1035(KB)2021, RST.A (IBC)/16(KB)2022,  
IA(I.B.C)/518(KB)2022, IA(I.B.C)/1149(KB)2022,  
IA(I.B.C)/140(KB)2022, IA(I.B.C)/406(KB)2023,  
IA(I.B.C)/524(KB)2022, IA(I.B.C)/646(KB)2022,  
IA(I.B.C)/763(KB)2021, IA(I.B.C)/1173(KB)2020

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01<sup>ST</sup> MAY 2024**

IN THE MATTER OF	<b>JAYANTA BANERJEE VS INCAB INDUSTRIES LTD.</b>
UNDER SECTION	<b>IBC UNDER SEC 9</b>

**Appearance (via video conferencing/physically)**

Mr. S. C. Prasad, Adv.	]	For the Applicant Provident Fund Authorities
Mr. Avijit Tewary		In IA(I.B.C)/1400(KB)2023 & IA(I.B.C)/1954(KB)2023
Mr. Omkar V Deosthale, Adv.	]	Authorised Representative for Applicants In
Mr. Bhargavi Bhide, CS		IA(I.B.C)/347(KB)2022 & IA(I.B.C)/524(KB)2022
Mr. Abhinav Vashisth, Sr. Adv.	]	For Resolution Professional
Mr. Shaunak Mitra, Adv.		
Mr. Siddharth Makkar, Adv.		
Ms. Akshita Sachdev, Adv.		
Mr. Pankaj Tibrewal,	]	Resolution Professional
Mr. Kuldip Mallik, Adv.	]	For Kamla Mills
Ms. Divya Sharma, Adv.		
Mr. Avijit Tiwary, Adv.	]	For Provident Fund Authority in
Mr. S. C. Prasad, Adv.		IA(I.B.C)/1400(KB)2023 & IA(I.B.C)/1954(KB)2023
Mr. Orijit Chatterjee, Adv.	]	For SRA
Ms. Swati Dalmia, Adv.		

Ms. Sabarni Mukherjee, Adv.

Mr. Akhilesh Kumar Shrivastava, Adv.] For Bhagwati Singh In IA(I.B.C)/406(KB)2023,  
Mr. Akash Sharma, Adv. IA(I.B.C)/1173(KB)2020, IA(I.B.C)/1035(KB)2021,  
Mr. Prince Verma, Adv. RST.A (IBC)/16(KB)2022

Mr. Anirban Ray, Adv. ] For Tropical Venture  
Mr. Prantik Garai, Adv.

Mr. Abhrajit Mitra, Adv. ] For Pegasus ARC In IA(I.B.C)/140(KB)2022  
Mr. Assia Hasan, Adv.  
Mr. Mayank Shah, Adv.  
Mr. Arghya Chakraborty, Adv.

## O R D E R

1. Ld. Counsels for the parties present.
2. Applications being **IA(I.B.C)/84(KB)2022, IA(I.B.C)/1284(KB)2023, IA(I.B.C)/1301(KB)2023, IA(I.B.C)/140(KB)2022 and IA(I.B.C)/518(KB)2022** filed by the Financial Creditor are taken up for further consideration. Ld. Counsels appearing in these matters requested to file their Written Notes of Arguments and Convenient Note before the next date of hearing.
3. Applications being **IA(I.B.C)/1001(KB)2022 and IA(I.B.C)/1149(KB)2022** are **Reserved for Order**. Ld. Counsels appearing in these matters requested to file their Written Notes of Arguments within 7 days.
4. Applications being **IA(I.B.C)/347(KB)2022 and IA(I.B.C)/524(KB)2022** are **Reserved for Order**. Ld. Counsels appearing in these matters requested to file their Written Notes of Argument within 7 days.
5. Post all other matters on **16.05.2024 and 17.05.2024 at 12:30 p.m. and 10:30 a.m.** respectively.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**